

not. The same is the position with Punjab today. The poor parents do not know whether their sons would return home or not. For how long will these these killings and cult of violence continue? What happened in Pilibhit in Uttar Pradesh and what is happening there now. Do you think people will believe you when you say that these people were killed in an encounter. But the fact is that they lost their lives in police custody. People have lost faith in the democratic set up.

Mr. Chairman, Sir, elections in Punjab were cancelled all of a sudden. It was cancelled at the instance of the Chief Election Commissioner, Shri T.N. Seshan. The Election Commission is the custodian of democratic values of the country. Today, he got a good publicity throughout the country and **

Everyone is aware of his role in Punjab and what he is now doing in Bihar, I am sorry to say all these things although I am not accustomed to saying all this. But when I am hurt I am constrained to say all this to improve the prevailing situation in Punjab and to streamline the law and order situation..

MR. CHAIRMAN: Whatever he said about the Election Commission will not go on record.

SHRI HARI KISHORE SINGH:**...

SHRI RAM NAIK (Bombay North) : Mr. Chairman, Sir, if he does not withdraw, you may please expunge it from the proceedings.

MR. CHAIRMAN: Now it is time for Private Members Business. Please wind up.

SHRI HARI KISHORE SINGH: If it is wrong, I withdraw it. I was saying as to how the Government wishes to maintain law and order. A very eminent and ** knowledgeable person of law and order, who till recently was the Director General of C.R.D.F. in Delhi has

been brought to Punjab. It is said about him that he does not differentiate between beings and corpses.

SHRIPAWANKUMARBANSAL (Chandigarh) : On the one hand you are demanding for an improvement in the situation and on the other hand you are saying that it is wrong. Why are you giving conflicting views.

SHRI HARI KISHORE SINGH: I was pointing out that if you want to restore peace in Punjab and want to win the hearts of people and also wish to bring the disillusioned people to the national mainstream, you will have to contemplate some other wayout because it is necessary.

[English]

MR. CHAIRMAN: The hon. Member may continue on Monday. We will now take up Members' Legislative Business.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of new Article for Article 37)

[English]

MR. CHAIRMAN: The introduction of the Constitution (Amendment) Bill by Shri Bhogendra Jha, listed at serial No. 1, is to be opposed by Shri Sudhir Sawant.

SHRI SUDHIR SAWANT (Rajapur): I have decided not to oppose it at the introduction stage. I will discuss it at a later stage.

MR. CHAIRMAN: So, you do not want to oppose the Bill at the introduction stage.

SHRI SUDHIR SAWANT: Not at this stage.

** Expunged as ordered by the Chair.

* Published in Gazette of India, Extraordinary, Part II, Section 2, dated 22-11-1991.

MR. CHAIRMAN: Shri Bhogendra Jha may move for leave to introduce the Bill.

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI BHOGENDRA JHA: I introduce the Bill.

15.31 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 343 and
348)

[English]

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI BHOGENDRA JHA: I introduce the Bill.

MR. CHAIRMAN: Dr. P. Vallal Peruman-Absent.

Shri Ram Naik.

15.31 1/2 hrs.

INDIAN MEDICINE CENTRAL
COUNCIL (AMENDMENT) BILL*

(Amendment of section 2 etc.)

[English]

SHRI RAM NAIK (Bombay-North): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970."

The motion was adopted

SHRI RAM NAIK: I introduce the Bill.

15.32 hrs.

MARGINAL FARMERS AND AGRICULTURE WORKERS FAMILY SECURITY BILL*

[Translation]

KUMARI UMA BHARTI (Khajurho) : I beg to move :-

"That leave be granted to introduce a Bill to provide for security to the families of marginal farmers and agricultural workers."

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for security to the families